

The Guwahati Metropolitan Development Authority (Amendment) Bill, 2023

A

Bill

Preamble further to amend the Guwahati Metropolitan Development Authority Act 1985.

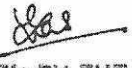
ASSAM
ACT
No.XX
of 1987

Whereas it is expedient further to amend the Guwahati Metropolitan Development Authority Act, 1985 hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows:-

Short title 1. This Act may be called the Guwahati Metropolitan
extent and Development Authority (Amendment) Act, 2023.
commencement 2. It shall have the like extent as the principal Act.
3. It shall come into force at once.

Amendment in section 5 In the principal Act, in section 5, in sub-section (12), the second proviso shall be deleted.


VETTED BY THE
LEGISLATIVE DEPARTMENT
ON: 9.9.2023

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend the Guwahati Metropolitan Development Authority Act, 1985 for necessary amendment to section 5 sub-section 12 of GMDA Act, 1985 to remove restriction of re-appointment of a person as Chairman and Deputy Chairman of GMDA for more than two consecutive terms.

In order to facilitate smooth continuity of Administrative functioning of the GMDA and for efficient implementation of the various crucial developmental projects undertaken by the GMDA, it has become necessary for the Chairman and Deputy Chairman to be able to serve for more than two consecutive terms as laid down by the GMDA Act, 1985.

The Guwahati Metropolitan Development Authority Act, 1985 has been amended from time to time to meet the requirement of amendment to various provision of the Act to facilitate proper and smooth implementation of various requirements of Government and Authority from time to time. It is also required for the ease of Administrative functions. Accordingly this provision for Amendment of the GMDA Act, 1985 has also been proposed.

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Minister, Department of Housing & Urban
Affairs etc. Dispur

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Principal Secretary
Assam Legislative Assembly

FINANCIAL MEMORANDUM

The proposed Bill will not lead to any expenditure from the consolidated fund of the State of Assam.


Minister, Department of Housing & Urban
Affairs etc. Dispur

MEMORANDUM OF DELEGATED LEGISLATION

The present amendment will not create any delegated legislation.

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Minister, Department of Housing & Urban
Affairs etc. Dispur

Comparative Statement

Amendment to the Guwahati Metropolitan Development Authority Act, 1985

Existing Provision of the Act	Proposed Amendment of the Act.
<p><u>GMDA Act,1985 Section 5 sub section 12, the last paragraph is follows :</u></p> <p>“The Chairman & Deputy Chairman [nominated under the proviso to clause (b) of Sub-section (1) of section 5] shall hold office for a period of three years from the date of their nomination as Chairman or Deputy Chairman, as the case may be:</p> <p style="padding-left: 40px;">Provided that after the expiry of the period of his appointment a person shall be eligible for re-appointment as Chairman or Deputy chairman as the case may be:</p> <p style="padding-left: 40px;">Provided further that no person shall be appointed as Chairman or Deputy Chairman for more than two consecutive terms:</p>	<p>In the principal Act, in section 5, in sub-section (12), the second proviso shall be deleted.</p>